

-0. A-350/1026/2018

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH, KOLKATA

PARTICULARTS OF THE APPLICANT:

ARUP KUMAR ROY, son of Nimai Chand Roy, aged about 35 years, residing at Village Hhowanipur, Post Office – Bagula, District – Nadia, Pin 742502, West Bengal

<u>APPLICANTS</u>

<u>V E R S U S</u>

- I. The Union of India. through the General Manager, East Coast Railway, Bhubaneswar 751017
 - II. The Chief Personnel Officer, East Coast Railway, Bhubaneswar 751017
 - III. The Chairman, East Coast Railway, Railway Recruitment Cell, Bhubaneswar 751017

.....<u>RESPONDENTS</u>

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CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH KOLKATA

No.O A /350/1026/ 2018

Date of order: 18.07.2018

Coram

: Hon'ble Mr. A. K. Patnaik, Judicial Member

-For the applicant **

: Mr. A. Chakraborty, counsel

For the respondents

: None

ORDER(Oral)

A. K. Patnaik, Judicial Member

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "8.(i) An order do issue directing the respondents to grant appointment to the applicant in Group D post under the respondents as he was declared fit in written, PET and Medical test."
- Heard Mr. A. Chakrabortyeld. The applicant. None appears for the respondents.
- 3. Mr. A. Chakraborty, Id. counsel for the applicant submitted that though the applicant filed a detailed representation to the Respondent No. (II) i.e. the Chief Personnel Officer, East Coast Railway, Bhubaneswar on 15.06.2018 ventilating his grievances therein (Annexure A/5), he received no response to the same till date. Mr. Chakraborty further submitted that the applicant would be satisfied for the present if a direction is given to the Respondent No.(II)) i.e. the Chief Personnel Officer, East Coast Railway, Bhubaneswar to consider and dispose of the representation of the applicant dated 15.06.2018(Annexure A/5) as per rules within a specific time frame.

All

- 4. Though no notice has been issued to the respondents, I think it would not be prejudicial to either of the parties, if the above prayer of the Id. counsel for the applicant is allowed.
- 5. Accordingly the Respondent No. .(II) i.e. the Chief Personnel Officer, East Coast Railway, Bhubaneswar is directed to consider and dispose of the representation of the applicant dated 15.06.2018(Annexure A/5) by passing a well reasoned order as per rules and regulations governing the field within a period of six weeks from the date of receipt of this order and communicate the result to the applicant forthwith. After such consideration if the grievance of the applicant is found to be genuine, then the respondents shall take expeditious steps for granting the consequential benefits to him within a further period of three months from the date of taking decision.
- 6. It is made clear that I have no consideration the merits of this case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and regulations governing the field.
- 7. With the aforesaid observations and directions, the O.A. is disposed of at the stage of admission itself.
- 8. As prayed by Id. counsel for the applicant, a copy of this order along with the paper book be transmitted to Respondent No.(II) by the Registry by speed post for which Id. counsel for the applicant shall deposit the cost by Monday i.e. 23.07.2018.

(A. K. Patnaik_)
Judicial Member